(a) whether Government has finalized the matter of creating two new All India Services i.e. Indian Judicial Services and Indian Legal Service to meet the demand for services of legal professionals from various departments of the Central and State Governments;

(b) whether the Law Commission in its 116th Report, by the then Chairman D.A. Desai, submitted to Government in 1986, urged the Government to initiate action for creation of All India Judicial Service; and

(c) if so, the reasons for the delay in acting upon the above recommendations of the Commission?

THE MINISTER OF LAW AND JUSITCE (SHRI M. VEERAPPA MOILY): (a) The Government is yet to finalize the broad features including cadre strength etc. in the matter of creating an All India Judicial Service. The Indian Legal Service is an existing service which is governed by 'The Indian Legal Service Rules, 1957' and there is no proposal to create a new All India Service namely, Indian Legal Service.

(b) Yes, Sir.

(c) As the All India Judicial Service would be common to the Union and the States it requires wide ranging consultations with the State Governments and High Courts.

Setting up of commercial courts

2100. SHRI NATUJI HALAJI THAKOR:
SHRI BHARATISINH PRABHATSINH PARMAR:
Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is a fact that the Chief Justice of the Supreme Court has recently recommended for setting up of commercial courts in the country for reduction and speedy settlement of pending cases in various courts of the country;

(b) if so, Government's reaction thereto;

(c) the salient features of the said recommendations and the category of cases to be taken up by these courts; and

(d) the number of courts to be established for speedy settlement of high profile cases, State-wise including Rajkot, Surat and Vadodara?

THE MINISTER OF LAW AND JUSITCE (SHRI M. VEERAPPA MOILY): (a) to (d) In the conference of Chief Ministers of States and the Chief Justices of the High Courts held on 16.8.2009, the 188th Report of the Law Commission "Proposals for Constitution of Hi-Tech Fast Track Commercial Divisions in High Courts" was considered and it was decided that Commercial Division be constituted by the High Court within itself as and when legislation in this regard is made and is notified by Parliament.

On 10.12.2009 the Cabinet approved the proposal of Department of Legal Affairs and immediately thereafter the Commercial Division of High Courts Bill, 2009 to provide for the constitution of a Commercial Division in the High Courts for adjudicating commercial disputes and for matters connected therewith, was passed by the Lok Sabha on 18.12.2009 and the same was sent to the Rajya Sabha for assent. However the same was referred to the Select Committee by the Rajya Sabha on 22.12.2009. It is stated that the Select Committee has also presented its report on the above Bill to the Rajya Sabha on the 29th July, 2010. It is stated that as suggested by the Cabinet Secretariat, a revised Note for the Cabinet has been prepared after completing the inter-ministerial consultations and after approval of the Hon'ble MLJ, the Note has been sent to the Cabinet Secretariat on 12.11.2010. The Cabinet Note is under consideration of the Government.

Mahila courts

†2101. SHRI NARENDRA KUMAR KASHYAP: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the number of mahila courts established in the country particularly in Uttar Pradesh and Punjab for disposal of various types of cases relating to women exploitation;

(b) whether any proposal to increase the number of such courts is pending with the Government;

(c) if so, the details thereof; and

(d) the meaningful steps being taken by Government to increase the number of such courts?

THE MINISTER OF LAW AND JUSITCE (SHRI M. VEERAPPA MOILY): (a) to (d) Information is being collected and will be laid on the Table of the House.

†Original notice of the question was received in Hindi.